

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "B", MUMBAI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

ITA NOS. 87 & 88/MUM/2019

A.Ys : 2006-07 & 2007-08

Narangs International Hotels Pvt. Ltd., vs. ITO(TDS)(OSD) – 2(2),
Ambassador Hotel, Churchgate, Mumbai. (Respondent)
Mumbai 400 020.
PAN : AAACN2084L (Appellant)

Appellant by : Shri Nikesh P. Jain

Respondent by : Ms. Kavita P. Kaushik

Date of Hearing : 30/01/2020

Date of Pronouncement : 30/01/2020

ORDER

PER MAHAVIR SINGH, VICE PRESIDENT

These appeals are filed by the assessee against separate orders of CIT(A)-60, Mumbai dated 08.10.2018 for assessment years 2006-07 and 2007-08 which in turn have arisen from orders of Assessing Officer passed under Sections 201(1) & 201(1A) of the Income Tax Act, 1961 (in short 'the Act'), both dated 31.03.2011.

2. At the time of hearing, the learned representative for the assessee made a request for permission to withdraw the appeals and submitted letters dated 27.01.2020, which read as under :-

“Our above clients appeal is fixed for hearing on 30.01.2020 at 10.30 a.m.

In this connection, we submit that due to smallness of the amount disputed in appeal, the Appellant is not interested in pursuing the same. We therefore request your Honour to allow us to withdraw the appeal and oblige.”

3. The learned DR did not object to the aforesaid plea of assessee. Accordingly, the appeals of assessee are dismissed as withdrawn.

4. In the result, appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open court on 30th January, 2020.

Sd/-
(MANOJ KUMAR AGGARWAL)
ACCOUNTANT MEMBER

Sd/-
(MAHAVIR SINGH)
VICE PRESIDENT

Mumbai, Date : 30th January, 2020

SSL

Copy to :

- 1) The Appellant
- 2) The Respondent
- 3) The CIT(A) concerned
- 4) The CIT concerned
- 5) The D.R, “B” Bench, Mumbai
- 6) Guard file

By Order

Dy./Asstt. Registrar
I.T.A.T, Mumbai